(d) Department of Empowerment of Persons with Disabilities (Divyangjan), Ministry of Social Justice and Empowerment, Government of India notified The Right of Persons with Disabilities Act, 2016 (RPWD Act) on 28.12.2016 which envisages framing of rules, laying down the standards of accessibility for the physical environment, transport, information and communication, including appropriate technologies and systems and other facilities and services provided to the public in urban and rural areas.

(e) Land and Colonization are State subjects, therefore it is the responsibility of States to ensure housing for all citizens.

The National Urban Housing and Habitat Policy (NUHHP) 2007 advocates for special efforts for catering to the needs, among others of Disabled Persons and other vulnerable sections of the society in relation to housing and access to basic services.

The Guidelines of Pradhan Mantri Awas Yojana (PMAY) (Urban) mention that slum rehabilitation component should be handed over to the implementing agency to make allotments to eligible slum dwellers through a transparent process. While making allotments, families with physically handicapped persons and senior citizens should be given priority for allotment on ground floor or lower floors.

(f) No such representations have been received.

Implementation of environmental standards in construction

3988. SHRI CHUNIBHAI KANJIBHAI GOHEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government is implementing the environment related standards in cities of the country; and

(b) if so, whether environment related rules have been followed in constructed and under construction buildings in different areas in the country and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) and (b) Ministry of Urban Development has released the Model Building Bye Laws (MBBL), 2016 in March, 2016 which is an advisory document for the State Governments. The MBBL, 2016 have incorporated a chapter on Climate Resilient construction: Integration with environmental clearance with sanction which provide for power to urban local bodies to impose and monitor various environmental standards and steps for the projects with built up area between 5,000 sq mt to 1,50,000 sq mt based on adherence to environmental conditions. The compliance to the environment related rules in constructed and under construction

buildings in different areas in the country comes within the purview of concerned Urban Local Body/State Government which is responsible for approving the building plans and issuance of completion certificate.

Child sexual abuse

3989. SHRI AHMED PATEL: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of incidences of child sexual abuse in the country;

(b) the number of people tried and convicted under the POCSO Act during the last three years, State/UT-wise;

(c) whether Government is aware that many NGOs have raised the issue of rehabilitation of victims of abuse after the trial;

(d) whether Government is planning to provide assistance to the minors after the conclusion of the trial; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) As reported by National Crime Records Bureau (NCRB), the details of incidences of child sexual abuse in the country are as under:–

Cases	2014	2015
Cases registered under child rape (section 376 IPC)	13766	10854
Cases registered under Assault on Women (girl children) with intent to outrage her modesty (section 354 IPC)	11335	8390
Cases registered under Insult to the Modesty of Women (girl children) (section 509 IPC)	444	348
Cases registered under Protection of Children from Sexual Offences Act, 2012	8904	14913

(b) The details are given in the Statement (*See* below).

(c) This Ministry has not received any such representation/reference.

(d) to (e) Under Rule 7 of the Protection of Children from Sexual Offences (POCSO) Rules, 2012, grant of compensation to the victim is required to be made under the victim compensation scheme by the State/UT Government as ordered by the Special Courts within 30 days of receipt of such order.